

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-874(PB)/2018

IN THE MATTER OF:

Sterling Paraphernalia Pvt. Ltd. Applicant/petitioner
Vs.
Bulland Builtech Pvt. Ltd. Respondent

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 12.09.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/petitioner: Mr. S.N Gautam, Adv.
For the respondent : Mr. Videh Vaish, Adv.

ORDER

Learned counsel for the respondent despite availing more than three weeks has not filed the reply as is evident from order dated 20.08.2018. He again requests for one week's time to file reply. Let reply be filed within a week with a copy in advance to the counsel for the petitioner. However the same shall be subject payment of Rs. 10,000/- as cost which shall be deposited in Prime Minister's Relief Fund. We make it clear that the pendency of talks for settlement shall not be a valid ground for delay in filing the reply.

Rejoinder, if any be filed within five days with a copy in advance to the counsel for the respondent.

List for arguments on 12.10.2018.

Sdl —

(M. M. KUMAR)
PRESIDENT

Sdl —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)